

like Islam Nagar, Ali Nagar, back side of Collector's Office and Vegetable market on 05/06th April, 2011 without following the due process of law. NHRC have sought reports in this matter from the State Government. However, as "Police" and "Public Order" are State Subjects, under the Seventh Schedule of the Constitution of India, it is for the State Government to maintain Law and Order and to safeguard human rights norms of its citizens. In view of this, the Central Government does not intervene directly in such cases, but only issues advisories, while the NHRC issues guidelines and recommendations. The victims of police atrocities may lodge complaints with the State Human Rights Commissions or NHRC.

Illegal money flow from foreign countries

4414. SHRI BHARATSINH PRABHATSINH PARMAR :
SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what action has been taken by Ministry in coordination with State Governments to stop illegal money flow from foreign countries as this black money is utilized for anti-national activities and illegal purchase of land which is one of major reason for unwanted sharp rise in land value;

(b) the details of such cases registered during last three years; and

(c) whether Ministry intends to amend law for severe punishment for culprits involved in illegal money transfer?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (c) The information is being collected and will be laid on the table of the House.

Additional funds to Gujarat for modernisation of prisons

4415. SHRIMATI SMRITI ZUBIN IRANI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government plans to extend the modernisation of prisons scheme which has helped various States in undertaking various works for modernizing the jails and also for reducing the problem of overcrowding in jails;

(b) whether State of Gujarat has fully utilized the funds allocated under the Scheme, but still the State needs additional funds to complete the ongoing works;

(c) whether the State of Gujarat has requested Government to release additional funds to enable the State to complete the pending works taken up under the scheme; and